

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 179/MP/2016

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 for adjudication of claims towards compensation arising out of 'Change In Law' and consequential reliefs as per provisions of the PPA dated 27.11.2013 between the Petitioner and Respondent.

Petitioner : KSK Mahanadi Power Company Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Date of hearing : **22.3.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, KSK Mahanadi
Shri Ashwin Ramanathan, Advocate, KSK Mahanadi
Shri Ugesh Kumar, KSK Mahanadi
Shri M. G. Ramachandran, Advocate, Prayas
Ms. Ranjitha Ramachandran, Advocate, Prayas
Ms. Anushree Bardhan, Advocate, Prayas
Shri G. Umapathy, Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The learned Counsels for the Petitioner and the Respondent, TANGEDCO made detailed submissions in the matter. Due to paucity of time, the learned counsel for M/s Prayas could not complete her submissions. Matter Part-heard.

2. The Petition shall be listed for hearing on 26.4.2018.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

